

**22.12.2023**  
**Srimanta**  
**Sl. No. 12**  
**Ct. No. 655**

***IA NO.:CAN/1/2015 (Old No.:CAN/6582/2015)***  
***in***  
***CO/4109/2014***

***Nehal Sardar***  
***-Vs.-***  
***Fatu Mahato & Ors.***

Petitioner is not represented.

None appears on behalf of the opposite parties.

It appears that the matter is pending since the year 2014. There is reasonable ground to believe that the petitioner has lost his interest to proceed with the present case. Accordingly, the revisional application being CO/4109/2014 is dismissed for default.

Consequently, the connected application being CAN/6582/2015 is also dismissed.

Interim order, if any, stands vacated.

There will be no order as to costs.

**(Prasenjit Biswas, J.)**